GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1065 ANSWERED ON FRIDAY THE 4TH DECEMBER, 2015/ AGRAHAYANA 13, 1937(SAKA)

CONCESSIONS TO CORPORATE SECTOR

QUESTION

1065. SHRI N. K. PREMACHANDRAN: SHRI FEROZE VARUN GANDHI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether the Government has any scheme/plan to measure the utilisation of the funds under Corporate Social Responsibility (CSR), if so, the details thereof;
- (b) whether the Government proposes to extend tax exemptions/concessions to companies who are paying their CSR share on regular intervals, if so, the details thereof along with the details of concessions/exemptions given by the Government during each of the last three years;
- (c) whether the Government has conducted any study regarding employment opportunity in corporate sector comparing with the relaxations given by the Government, if so, the details thereof;
- (d) the details of rate of growth of corporates in various States during each of the last three years, State/UT-wise; and
- (e) the details of priority sector given by the Government along with other steps taken/being taken to increase the investment in the country?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

कारपोरेट कार्य मंत्री

(श्री अरुण जेटली)

(a): The Ministry of Corporate Affairs has notified Companies (Corporate Social Responsibility Policy) Rules, 2014 (http://www.mca.gov.in), which prescribes the format for disclosure of utilisation of Corporate Social Responsibility (CSR) funds by the companies.

- (b): There are no specific tax exemption/concessions to companies under the Income Tax Act, 1961 for expenditure incurred by companies towards CSR. However, spending by companies on several activities like rural development projects, skill development projects, agricultural extension projects, contribution to Prime Minister's National Relief Fund etc., which find place in Schedule VII of the Companies Act, 2013, may qualify for tax exemptions under relevant provisions of Income Tax Act, 1961 subject to the fulfilment of any specified conditions.
- (c): This Ministry administers the Companies Act, which does not deal with employment policy of corporates.
- (d): The rate of growth of corporates in various States during each of the last three financial years, State/UT-wise is given in Annex.
- (e): This Ministry neither deals with priority sector nor with the investment policy of the companies.

Annex to reply to Lok Sabha Unstarred Question No. 1065 answered on Friday the 4th December, 2015.

Rate of growth of corporate in terms of number of companies in the registry in various States/UT during each of the last three FYs (State/UT-wise Distribution)

(Year on year growth in terms of percentage)

Sr. No. State/UT 2012-13 2013-14 201 Andaman and Nicobar 8.90 14.73 1 Islands 8.90 14.73 2 Andhra Pradesh 7.08 7.38 3 Arunachal Pradesh 4.94 5.67 4 Assam 5.19 3.71 5 Bihar 9.99 13.08 6 Chandigarh 6.06 5.23 7 Chhattisgarh 7.41 7.53 8 Dadar & Nagar Haveli 4.19 5.80 9 Daman and Diu 2.91 7.41 10 Delhi 6.59 6.45 11 Goa 3.99 3.51 12 Gujarat 6.12 6.56	11.46 9.17 1.40 2.11 8.21 3.24 4.35 3.15
Andaman and Nicobar 1 Islands 2 Andhra Pradesh 7.08 7.38 3 Arunachal Pradesh 4.94 5.67 4 Assam 5.19 3.71 5 Bihar 9.99 13.08 6 Chandigarh 6.06 5.23 7 Chhattisgarh 7.41 7.53 8 Dadar & Nagar Haveli 4.19 5.80 9 Daman and Diu 2.91 7.41 10 Delhi 6.59 6.45 11 Goa 3.99 3.51	9.17 1.40 2.11 8.21 3.24 4.35 3.15
1 Islands 8.90 14.73 2 Andhra Pradesh 7.08 7.38 3 Arunachal Pradesh 4.94 5.67 4 Assam 5.19 3.71 5 Bihar 9.99 13.08 6 Chandigarh 6.06 5.23 7 Chhattisgarh 7.41 7.53 8 Dadar & Nagar Haveli 4.19 5.80 9 Daman and Diu 2.91 7.41 10 Delhi 6.59 6.45 11 Goa 3.99 3.51	9.17 1.40 2.11 8.21 3.24 4.35 3.15
2 Andhra Pradesh 7.08 7.38 3 Arunachal Pradesh 4.94 5.67 4 Assam 5.19 3.71 5 Bihar 9.99 13.08 6 Chandigarh 6.06 5.23 7 Chhattisgarh 7.41 7.53 8 Dadar & Nagar Haveli 4.19 5.80 9 Daman and Diu 2.91 7.41 10 Delhi 6.59 6.45 11 Goa 3.99 3.51	9.17 1.40 2.11 8.21 3.24 4.35 3.15
3 Arunachal Pradesh 4.94 5.67 4 Assam 5.19 3.71 5 Bihar 9.99 13.08 6 Chandigarh 6.06 5.23 7 Chhattisgarh 7.41 7.53 8 Dadar & Nagar Haveli 4.19 5.80 9 Daman and Diu 2.91 7.41 10 Delhi 6.59 6.45 11 Goa 3.99 3.51	1.40 2.11 8.21 3.24 4.35 3.15
4 Assam 5.19 3.71 5 Bihar 9.99 13.08 6 Chandigarh 6.06 5.23 7 Chhattisgarh 7.41 7.53 8 Dadar & Nagar Haveli 4.19 5.80 9 Daman and Diu 2.91 7.41 10 Delhi 6.59 6.45 11 Goa 3.99 3.51	2.11 8.21 3.24 4.35 3.15
5 Bihar 9.99 13.08 6 Chandigarh 6.06 5.23 7 Chhattisgarh 7.41 7.53 8 Dadar & Nagar Haveli 4.19 5.80 9 Daman and Diu 2.91 7.41 10 Delhi 6.59 6.45 11 Goa 3.99 3.51	8.21 3.24 4.35 3.15
6 Chandigarh 6.06 5.23 7 Chhattisgarh 7.41 7.53 8 Dadar & Nagar Haveli 4.19 5.80 9 Daman and Diu 2.91 7.41 10 Delhi 6.59 6.45 11 Goa 3.99 3.51	3.24 4.35 3.15
7 Chhattisgarh 7.41 7.53 8 Dadar & Nagar Haveli 4.19 5.80 9 Daman and Diu 2.91 7.41 10 Delhi 6.59 6.45 11 Goa 3.99 3.51	4.35 3.15
8 Dadar & Nagar Haveli 4.19 5.80 9 Daman and Diu 2.91 7.41 10 Delhi 6.59 6.45 11 Goa 3.99 3.51	3.15
9 Daman and Diu 2.91 7.41 10 Delhi 6.59 6.45 11 Goa 3.99 3.51	
10 Delhi 6.59 6.45 11 Goa 3.99 3.51	
11 Goa 3.99 3.51	2.30
	4.08
12 Guiarat 6.12 6.56	2.15
	3.87
13 Haryana 15.04 14.78	9.80
14 Himachal Pradesh 6.43 6.66	4.47
15 Jammu and Kashmir 8.81 8.85	4.63
16 Jharkhand 10.57 12.53	7.46
17 Karnataka 7.34 8.14	6.39
18 Kerala 8.12 7.99	4.32
19 Lakshadweep 0.00 0.00	0.00
20 Madhya Pradesh 8.54 7.87	4.49
21 Maharashtra 5.96 6.16	3.71
22 Manipur 8.12 11.54	9.93
23 Meghalaya 4.22 2.77	1.91
24 Mizoram 5.62 2.20	5.21
25 Nagaland 6.03 4.13	2.02
26 Odisha 9.33 7.25	4.53
27 Puducherry 3.25 3.39	2.55
28 Punjab 4.81 4.97	2.86
29 Rajasthan 8.59 8.01	3.67
30 Sikkim 0.00 0.00	0.00
31 Tamil Nadu 5.98 5.85	4.23
32 Telangana 7.93 7.88	5.21
33 Tripura 13.41 12.66	5.39
34 Uttar Pradesh 11.97 13.20	9.15
35 Uttarakhand 10.33 11.20	7.15
36 West Bengal 7.23 5.48	

Note: Number of companies as on end March of the year has been taken for computation of year on year growth.
